

(a) to (d) It has been reported by Commissioner of Income-tax, Lucknow that no complaints of evasion of tax by advocates practising in Lucknow have been filed with him during July or August, 1984. However a complaint has been recently received by the Directorate of Inspection (Investigation) and the same is being forwarded to the Commissioner of Income-tax, Lucknow for necessary action.

**Complaints Received by Income Tax Authorities About tax Evasion by Advocates of Lucknow**

4628. Dr. A.U. AZMI : Will the Minister of FINANCE be pleased to state :

(a) the total number of complaints received by the Commissioner of Income Tax, Lucknow Central Board of Direct Taxes against large-scale evasion of income taxes etc. being perpetrated by some group of advocates of Lucknow ;

(b) whether the authorities at Lucknow do not take timely and proper action to bring to book such defaulters in spite of repeated information being given to the authorities there ;

(c) if so, the details thereof ; and

(d) the action proposed to be taken in this regarding so as to bring the defaulters to book and to enforce the law upon such evaders ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Commissioner of Income-tax, Lucknow has reported that no such complaints have been received by him, However a complaint has been recently received by the Directorate of Inspection (Investigation) and the same is being forwarded to the Commissioner of Income-tax, Lucknow for necessary action.

(b) to (d) Question does not arise.

**Applications for Regularisation of Powerlooms Withheld/Rejected by Office of the Textile Commissioner, Bombay**

4629. SHRI J.S. PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether disposal of number of applications for regularisation of powerlooms had been withheld/rejected by the office of the Textile Commissioner, Bombay only on the remarks of postmen as 'Not known/Not Found' ;

(b) whether no adequate powers are delegated to State Textile Authority to verify the existence of powerlooms at different places than that of written on their Certificates issued earlier despite expression of inability by the State Textile Authority, Maharashtra ; and

(c) if so, the reasons for rejections of applications since 1980 and the number of such withheld/rejected applications ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) A number of applications have been rejected because registered letters sent to the parties for clarification have come from the postal authorities with a remark that the parties are not known/not found at the address.

(b) Under the regularisation scheme, State textile authorities were to issue existence certificates for unauthorised powerlooms working on non cotton yarn existing on or before 31st March 1981 with the place of installation etc. The State Textile authorities have declined to make changes in the existence certificates in regard to the location of looms to prevent unscrupulous claims for permits at a latter stage.

(c) As on 1st June, 1984 about 3773 applications had been rejected by the Offices of the Textile Commissioner for reasons such as given below :

- (i) applications were not accompanied by prescribed documents or demand draft ;
- (ii) there was discrepancy in the facts as stated in the application and in the accompanying documents ;
- (iii) queries addressed to the applicants were returned by postal authorities with remarks "Addressed not known/not found" ;
- (iv) on further verification, looms were not found in existence ;

**Filling up of Vacancies of Assistants Reserved for Direct Recruits**

4630. SHRI PASALA PENCHALAI AH : Will the Minister of DEFENCE be pleased to state :

(a) the number of substantive vacancies in the Ministry in the grade of assistant (C.S.S.) reserved for direct recruitment as on 30th June, 1979, against which no direct recruits had been appointed till that date as mentioned in Sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962;

(b) the number of substantive vacancies in the grade of Assistant (C.S.S.) reported to the UPSC to be filled up on the basis of the Assistant grade examination, 1978 by his Ministry; and

(c) the number of substantive appointments made of persons included in the select list for the Assistant grade in his Ministry in terms of sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Sixteen substantive vacancies in the Mini-

stry of Defence in the grade of Assistant (C.S.S.) were reserved for direct recruitment as on 30th June, 1979, against which no direct recruits had been appointed till that date as mentioned in Sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962. Earlier, eleven substantive vacancies in the grade of Assistant (C.S.S.) were reported to the Department of Personnel & Administrative Reforms to be filled in on the basis of Assistant's Grade Examination, 1978.

(c) Forty Six.

**Link Between the Income Tax Department and the Defaulters for Concealing Wealth**

4631. SHRI DAULAT RAM SARAN :

SHRI RAJNATH SONKAR SHASTRI ;

Will the Minister of FINANCE be pleased to state :

(a) whether certain cases have come to the notice of Government where relatives and wards of some top functionaries of the intelligence wing of the Income Tax Department act as a link between the Department and the party hauled up for concealing wealth; and

(b) if so, the details thereof stating the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) No such case has come to the notice of the Government.

(b) Does not arise.

**Air Services Between Bangkok-Calcutta-Madras via Port Blair and Between New Delhi-Port Blair**

4632. SHRI MANORANJAN BHAKTA : Will the Minister of